

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 572/GT/2020

Subject: Petition for revision of tariff for the 2014-19 tariff period after truing up exercise and determination of tariff for the 2019-24 tariff in respect of Tilaiya Hydel Station Unit No. 1 to 2 (2x2 MW).

Petitioner: Damodar Valley Corporation

Respondents: WBSEDCL and JBVNL

Date of Hearing: **25.1.2022**

Coram: Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas kumar Singh, Member

Parties present: Shri M.G. Ramachandran, Senior Advocate, DVC
Ms Anushree Bardhan, Advocate, DVC
Ms. Srishti Khandaria, Advocate, DVC
Shri Manik Rakshit, DVC
Shri Sandip Pal, DVC
Shri Samit Mandal, DVC
Shri A R Sinha, DVC
Shri Rajiv Yadav, Advocate, DVPCA

Record of Proceedings

The case was called out for virtual hearing.

2. During the hearing, the learned Senior counsel for the Petitioner circulated note of arguments and made detailed oral submissions in the matter. At the request of the learned counsel, the Commission permitted the Petitioner to place on record the note of arguments.

3. The learned counsel for the Objector, Damodar Valley Power Consumer Association (DVPCA) made oral submissions in the matter and stated that the submissions filed by it, in Petition No. 577/GT/2020 and Petition No. 571/GT/2020, may be considered at the time of determination of tariff of the generating station.

4. The Petitioner is directed to submit the following additional information, after serving copy to the Respondents and Objector, on or before 14.2.2022:

A. For the 2014-19 Tariff Period:

- i. *Copy of all loans, raised and utilized in capital expenditure (Plant-wise/ Unit-wise and DVC as a whole) for the period 2014-19, duly reconciled with audited accounts and certified by Auditor along with documentary proof of interest rates for the period 2014-19.*
- ii. *Clarification required regarding loan-4 US EXIM as claimed in Form-13, the Petitioner has however not provided details in Form 4 vide additional submission dated 20.9.2021.*



- iii. *Details such as, the name of financial institution, account number, account statement showing contribution balances for sinking fund maintained under escrow mechanism as per audited accounts.*
- iv. *Allocation/Reconciliation statement of sinking fund (Plant-wise/ Unit-wise) for the period 2014-19 duly reconciled with the audited accounts and certified by the Auditor.*
- v. *P&G trust audited accounts (with bank Passbook extracts showing the actual contributions) for the period 2014-19 alongwith allocation/Reconciliation of P&G trust statement for the period 2014-19 (Plant-wise/ Unit-wise) duly reconciled with audited accounts and with details submitted in O&M forms Annexure A,B,C, certified by Auditor.*
- vi. *Allocation/Reconciliation statement (Plant/unit wise) for the period 2014-19 duly reconciled with audited accounts and certified by the Auditor for Common Cost – Director, Central, R&D, IT, Subsidiary, Other Office etc.*
- vii. *Details of Book entry against which the rectification in Form-9A pertaining to Konar Dam and Tilaiya Dam has been claimed, along with linkages between the rectification entry including clarification whether the entries claimed already form part of capital cost or not.*
- viii. *The Petitioner may be directed to clarify details, regarding the asset/work '012/01 Transformer (S.S.Equip) Maithon' claimed in Form-9A for Konar Dam, as follows :*
 - *The asset/work was part of capital spare at Panchet Hydel Station or not*
 - *The amount claimed pertaining to asset/work has been adjusted in the books of Panchet Hydel station and claimed as adjustment in tariff.*
 - *Status/details of old asset/work present earlier at Konar Store Yard.*

B. For the 2019-24 Tariff Period:

- i. *Basis of Projection of security expenses, Share of Common Office Expenditure, Expenses due to Mega insurance and Expenditure for Subsidiary activity for the period 19-24.*
 - ii. *Management Certificate / OEM recommendation for the asset/work claimed as replacement claimed under 25(2)(c) in the year 2019-20 and 2020-21.*
 - iii. *Recommendation from authorities, for items claimed for security purposes under 26(1)(d), strictly as per the Regulation 26(1)(d).*
5. The Respondents and Objector are directed to file their replies/ objections by 22.2.2022, with advance copy to the Petitioner, who may file its rejoinder/ response, if any, by 2.3.2022. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.
6. Subject to the above, the order in the Petition was reserved.

By order of the Commission

Sd/-
B. Sreekumar
Joint Chief (Law)

